

1	2	3	4	5
4.	Chhattisgarh	1	10	2
5.	Gujarat	2	4	2
6.	Haryana	1	2	4
7.	Himachal Pradesh	-	-	1
8.	Jharkhand	6	12	33
9.	Karnataka	1	4	1
10.	Kerala	-	-	1
11.	Madhya Pradesh	8	37	17
12.	Maharashtra	2	4	4
13.	Manipur	-	-	2
14.	Mizoram	-	1	-
15.	Nagaland	-	-	-
16.	Orissa	2	12	6
17.	Punjab	-	1	1
18.	Rajasthan	2	7	8
19.	Tamil Nadu	2	2	2
20.	Tripura	-	-	-
21.	Uttar Pradesh	18	38	44
22.	Uttarakhand	-	-	-
23.	West Bengal	1	8	7
Total		54	175	169

Availability of funds to Bihar under PMGSY

599. SHRI ALI ANWAR ANSARI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of funds made available to Bihar under PMGSY, district-wise for the last financial year and this year so far;

(b) the details of the project completed so far out of the above;

(c) how much more time will be required to provide all weather roads to the villages of 1000 or more population;

(d) what steps Government would take to repair/rebuild the roads damaged in the recent floods in the northern part of the State?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI SURYAKANTA PATIL): (a) Funds are released under Pradhan Mantri Gram Sadak Yojana (PMGSY) by the Ministry to the States/Union Territories/Central Agencies, not to the districts. An amount of Rs. 733.06 crore during 2007-08 and Rs. 344.70 crore during 2008-09 (till date) has been released by the Ministry to Bihar including releases made to the central agencies under PMGSY.

(b) 1665.35 km. road length during 2007-08 and about 489 km. road length during 2008-09 (upto August, 08) has been completed in Bihar under PMGSY.

(c) As per the provisional data available for Bihar, 2850 habitations having population of 1000 persons or more are balance to be covered under PMGSY.

(d) The Ministry has indicated its willingness to the State Government to upgrade 2000 km of through routes in the core network of the affected districts, which have been substantially damaged by the recent flood. This would be in addition to the target of upgradation set under Bharat Nirman for the State.

Employment under NREGA

600. SHRIMATI HEMA MALINI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether all the States under flagship scheme National Rural Employment Guarantee Act (NREGA) have been able to provide employment since its implementation to the rural poor to the fullest extent;

(b) if so, which are those States; and

(c) if not, which are the States and the reason therefor and what action Government is taking against those since unemployment is the burning issue in the country?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI CHANDRA SEKHAR SAHU): (a) to (c) NREGA is demand based. The Act provides for a legal guarantee of 100 days of wage employment to every rural household in a financial year for doing un-skilled manual work on demand. As such NREGA is not confined to rural poor. Number of days of employment provided to a household depends on the number of days of employment demanded by a household. As per provisions of the Act, employment is to be provided to a job seeker within 15 days from the date from which employment has been demanded. Workers are free to take up any other employment in addition to the employment sought under NREGA. Demand for work under NREGA in a particular area depends on the availability of other employment opportunities in that area. Employment demand is likely to be low in districts that are comparatively more developed with greater opportunities of employment in other avenues both in agricultural and rural non-farm activities. State-wise data regarding number of days of employment provided to a household, person-days of employment generated, average person-days per household and the number of households which have completed 100 days of employment during the years 2006-07, 2007-08 and 2008-09 (up to September, 08) are given in statement-I, statement-II and statement-III respectively.